

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.208
CP-149/ND/2021

IN THE MATTER OF:

M/s. Indus Clean Energy (India) Pvt. Ltd

.... **APPLICANT/PETITIONER**

Vs.

Union of India & ROC

.... **RESPONDENT**

SECTION

U/s 66(1)(b)(iii)

Order delivered on 06.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : PCS Nesar Anmad, Mr. Rohit Chaudhary, Advocate

For the RD : Ms. Shankari Mishra, Advocate

ORDER

Heard Mr. Rohit Chaudhary, Ld. Counsel appearing for the Applicant and Ms. Shankari Mishra, Ld. Counsel appearing for the RD. It is submitted by RD that there are certain observations which has been replied by the Applicant by way of an affidavit-cum-undertaking.

Order **reserved**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)